

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 383 / 1990
XXXXXX

DATE OF DECISION 9.11.1990

Shri M. Mohandas Applicant (s)

Shri OV Radhakrishnan & Advocate for the Applicant (s)
Smt. K. Radhamani Amma
Versus

Sub Divisional Inspector of Respondent (s)
Post Offices, Mannarghat Sub Divh.
and others

Shri TPM Ibrahim Khan Advocate for the Respondent (s)
(for R.1, 2 and 4).

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

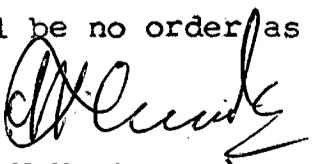
JUDGEMENT

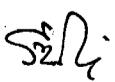
(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

The learned counsel for the respondents states that the applicant has been interviewed in accordance with the direction of this Tribunal and his selection and appointment to the Post of E.D. Packer, Karimba Sub/Office will abide by the results of the selection made. Accordingly we close this application with the direction that the results of the selection should be published and the applicant considered for appointment on the basis of the results of the selection.

There will be no order as to costs.


(A.V. Haridasan)
Judicial Member


(S.P. Mukerji)
Vice Chairman

9.11.1990

Ksn.